

[Secretary]

that the Rajya Sabha, at its sitting held on the 23rd August, 1961, agreed without any amendment to the Dadra and Nagar Haveli Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 17th August 1961."

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PRIVILEGES

12.22 hrs.

Mr. Speaker: The House will now take up . . .

Shri Tangamani (Madurai): There is the next item in the Order Paper. .

Mr. Speaker: Why should he be in a hurry? I am coming to the next item in the Order Paper. I am really surprised. I am just coming to the next item in the Order Paper. How can I ignore it?

The House will now take up consideration of the letter dated the 23rd August, 1961 from Shri R. K. Karanjia requesting for extension of time for his appearance at the bar of Lok Sabha:

Shri Tangamani rose—

Mr. Speaker: I am not going to bypass him. What is this impatience? The other day it was brought to our notice and the hon. Deputy Speaker moved for permission of the House for me to appoint the Attorney General to appear for me, the Secretary and the Under Secretary in the writ petition filed by Shri Karanjia in the Supreme Court. The case is posted for admission today. Let us see to what conclusion the Supreme Court comes. As I have already said, I do not want to get into conflict with Supreme Court nor would the House like it. Therefore, let us wait and see what exactly happens. I will call this at 4 o'clock today.

Shri Tangamani's amendment will be taken up then. What is the hurry? what does he want to say? shri

Tangamani has moved that the entire time may be given and it will be postponed to the next time. There is another amendment that a week may be given. I am going to put the amendments when the matter is discussed. Shall I dispose of the amendment first before the motion?

Shri Tangamani: I have not committed any irregularity. All that I wanted to say was, there is an item in the agenda.

Mr. Speaker: How can I bypass that item?

Shri Tangamani: Unusually you are very angry with me.

Mr. Speaker: I am not unusually angry; I am usually angry.

Shri Tangamani: I crave your indulgence. I think it is the duty of a Member of the House to bring it to your notice.

Mr. Speaker: I am afraid I am showing a lot of indulgence to the hon. Member. He does not understand it correctly. I am coming to the next item. If I bypass it, certainly, he can point it out. I have allowed him to speak a number of times; I have nothing against him. I am very happy that he is taking a lot of interest in this matter. But sometimes his enthusiasm, overpowers his discretion.

Shri Muhammad Elias (Howrah): Today you are very much unkind to him.

Mr. Speaker: Absolutely not.

12.26 hrs.

RELIGIOUS TRUSTS BILL

Shri Jaganatha Rao (Koraput): I beg to move:

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill to provide for the better supervision and administration of certain religious trusts be further extended upto the last day of the next session."